

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

In the matter of :
Red Horse Power (P) Ltd.

Appeal No.259/2017

....PETITIONER

SECTION :
Under Section 252 (1)

Order delivered on 08.2.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Ranjit Tripathi & Mr. Amar Jaiswal,
Advocates

For the Respondent/Corporate Debtor :
For the Intervener

: Mr. Manish Raj, Co. Prosecutor & Ms.
Lakshmi Gurung, Standing Counsel, Income
tax Department along with Mr. Omkar Singh.


ORDER

Learned authorized representative for the petitioner is present. It is represented by the Ld. AR that in view of the territorial jurisdiction, the matter is required to be filed before the Hon'ble NCLT, Chandigarh Branch and has also requested for the withdrawal of petition and for this purpose, Application has been filed before this Tribunal on 07.2.2018. However, the record of this Tribunal shows that the same is not available.

The Bench Officer is directed to check for the same and up-date the record of this Tribunal and post this matter on Monday, the 12th Feb, 2018.

List on 12.2.2018.

Surjt


(R. VARADHARAJAN)
MEMBER (JUDICIAL)